

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No.15059/2020

(Arising out of impugned final judgment and order dated 25-11-2020 in WC No. 17238/2020 passed by the High Court of Judicature at Allahabad)

RAMCHANDRA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 129025/2020 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 129019/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 129020/2020 - EXEMPTION FROM FILING O.T.
IA No. 129018/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 22-02-2021 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDU MALHOTRA
HON'BLE MR. JUSTICE AJAY RASTOGI

For Petitioner(s) Mr. Haraprasad Sahu, Adv.
Mr. Shiv Kant Mishra, Adv.
Mr. Kamlesh Kumar Mishra, Adv.
Mr. Pranaya Kumar Mohapatra, AOR

For Respondent(s) Mr. Ravindra Raizada, Sr. Adv.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ashiwan Mishra, Adv.
Mr. Kamendra Mishra, AOR

Mr. Rakesh Uttamchandra Upadhyay, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated on behalf of the respondent No.4, adjourn the matter for one week.

List the matter after one week.

(RASHMI DHYANI)
COURT MASTER

(KAMLESH RAWAT)
COURT MASTER